GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 778ANSWERED ON 21ST NOVEMBER, 2019

CASES OF ROAD RAGE UPON ACCIDENTS

778. SHRI ARVIND KUMAR SHARMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- whether the instances of "road rages upon accidents" can be minimized by implementing "100% cost free vehicle accident" insurance policy with zero file charges with strong provision to punish those found guilty in road rages;
- (b) if so, whether the Government proposes to initiate such reforms;
- (c) if so, the details thereof; and
- (d) the other steps taken to minimise such cases of road rages upon accidents?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

- (a) to (c) Section 196 of the Motor Vehicle Act, 1988 provides that driving a motor vehicle and allowing a motor vehicle to be driven without a valid insurance is punishable with imprisonment or with fine or with both. Under the Motor Vehicles (MV) Act, 1988 and Central Motor Vehicles Rules, 1989 (CMVRs), there are provisions in force to deter behaviors leading to road rage and penalties thereto. The implementation of the Motor Vehicle Act rests with the State Government. Maintenance of law and order is the responsibility of the State Government/UTs.
- (d) With a view to raise road safety awareness and to inculcate good behaviors among the general public, the Government have been undertaking various publicity measures through Bureau of Outreach and Communication (BOC) and other professional agencies in the form of telecasting /broadcasting of T.V. spots/Radio jingles, organizing Road Safety Week, Seminars, Exhibitions, , printing of calendar, posters, etc., containing road safety messages for various segments of road users viz. Pedestrians, cyclists, school children, heavy vehicle drivers, etc.
